

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 30466/2018

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

HRISHI KESH PANDEY & ORS.

Respondent(s)

(Office report on default)

Date : 18-02-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VINEET SARAN
[IN CHAMBER]

For Petitioner(s)

Mr. Ankit Goel, AOR
Ms. Urvi Kapoor, Adv.
Ms. Ankita Prakash, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Perused the office report on default.

Two weeks' time is granted to the learned counsel for the
petitioner to file spare copies.

It is made clear that no further time will be granted.

(SUKHBIR PAUL KAUR)
AR CUM PS

(RAJ RANI NEGI)
ASSISTANT REGISTRAR